ITEM NO.28 COURT NO.17 SECTION II-B

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9442/2019

(Arising out of impugned final judgment and order dated 03-09-2019 in SCRLA No. 8268/2019 passed by the High Court Of Gujarat At Ahmedabad)

ASHOK DEVENDRA GOYAL

Petitioner(s)

## **VERSUS**

THE STATE OF GUJARAT & ORS. Respondent(s) ( IA No.157114/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.157111/2019-EXEMPTION FROM FILING O.T. )

Date: 21-10-2019 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE K.M. JOSEPH HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Gaurav Agrawal, AOR

Mr. Anurahg Gharote, Adv.

Mr. Chritarath Palli, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. Gaurav Agrawal, learned counsel for the petitioner submits that the Magistrate acting under Section 156(3) of the Code of Criminal Procedure would not have jurisdiction to order a change in the investigating team, i.e., from State Police to the CID. He seeks time to assist us with authorities in this regard.

List on 25.10.2019.

[ CHARANJEET KAUR ]
A.R.-cum-P.S.

[ INDU KUMARI POKHRIYAL ]
ASSTT. REGISTRAR